

IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON 03.05.2024 THROUGH PHYSICAL HEARING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Piramal Capital & Housing Finance Ltd  
Vs  
Grouse Promoters Pvt Ltd

MAIN PETITION NUMBER : CP(IB)/109(CHE)2022

(IA/MA) APPLICATION NUMBERS

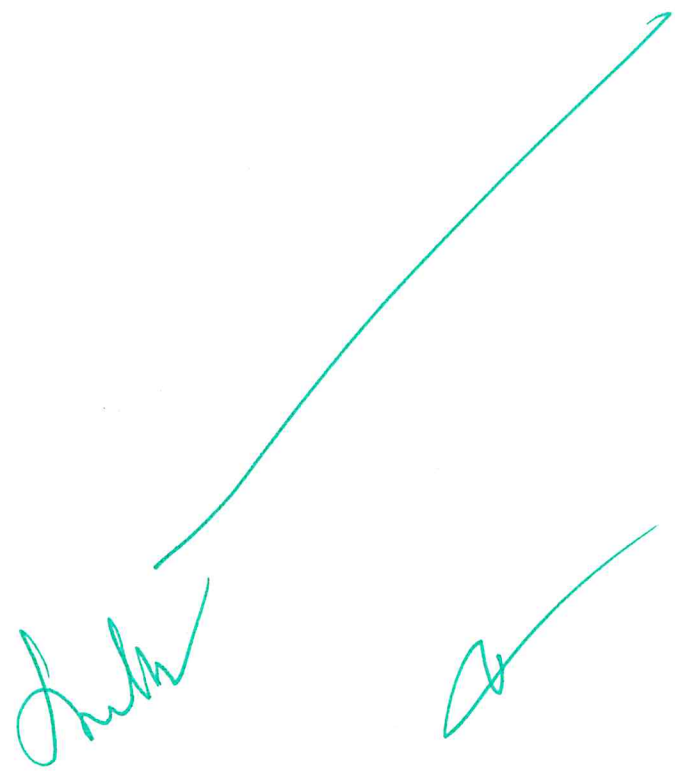
IA/765(CHE)/2024; IA/766(CHE)/2024; IA/573(CHE)/2024

S.NO.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
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1.	Indira	Guard for Applicant	
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ITEM 7 - PAVITRA.K FOR APPLICANT  
IA 765 AND 766/24





7 CP(IB)/109(CHE)2022  
IA/765(CHE)/2024; IA/766(CHE)/2024; IA/573(CHE)/2024

**ORDER**

**IA/765(CHE)/2024; IA/766(CHE)/2024**

Present: Ld. Counsel Ms. Pavithra for the Applicant.

Shri. Prakul Thadi, Liquidator in person.

The Applicant has filed the above applications, seeking classifying the Applicant as the Secured Financial Creditor and for condonation of delay in filing the application.

The Liquidator who appears in person submits that the Applicant has already been classified as Secured Financial Creditor even before filing of this application which the Counsel for the Applicant had also agreed to.

Considering the above submissions, nothing survives in both the applications and the same are **disposed of**.

**IA/573(CHE)/2024**

Present: Ld. Counsel Shri. Srinivasan for the Applicant.

Ld. Counsel Shri. T K Bhaskar for the Liquidator of St. John's Freight Systems Ltd.

Shri. Prakul Thadi, Liquidator in person.

The Petitioner / Applicant has filed the application seeking permission of the sale of the Corporate Debtor and / or the schedule property to Sri Amman Wind Systems Private Limited or its nominees under a private treaty basis on such terms and conditions as may be agreed by Stakeholders Consultation Committee and other parties.

Pursuant to the order dated 04.03.2024, the Liquidator has filed a Memo vide Sr. No. 1584 dated 01.04.2024 enclosing the copy of the circular resolution, valuation report of land and building.

Ld. Counsel Shri. T K Bhaskar who appears for the Liquidator of St. John's Freight Systems Limited, claiming to be the holding company of all the

CD's in liquidation, submitted that in respect of the company St. John's Freight Systems Ltd, the liquidation process started a couple of years back. An avoidance application under Section 66 of IBC is also pending before Court No. 2 relating to the moneys transferred to the above companies.

Ld. Counsel submits that already an application for impleadment has been filed which is yet to be listed.

The Liquidator submits that except Jeffeson Universal Logistics Pvt Ltd, all other companies are the independent companies and cannot be said to be subsidiary companies.

**Though in the cause list, this application is shown as to have been moved by the RP / Liquidator but in fact the application has been moved by the Financial Creditor / Piramal Capital & Housing Finance Ltd.**

**Registry is directed to correct the cause title in the application.**

List the application for hearing on **11.06.2024**.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)